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Central Administrative Tribunal,
Principal Bench, New Delhi.

R.A. No. 134/2008 In
C.P. No. 306/2008 In
O.A. No. 1564/2008

New Delhi this the 22nd day of September, 2008

Hon'ble Mr. L.K. Joshi, Vice Chairman (A)
Hon'ble Mrs. Meera Chhibber, Member (J)

Dr. A.K. Belwal
137, Sukhdev Vihar,
P.O. Jamia Nagar,
New Delhi-110 025.

...Review Applicant

Versus

- 1 Shri Dr. D. Subha Rao
Secretary
Union of India/Dept. of
Economic Affairs
North Block,
New Delhi-110011
2. Shrimati Mala Dutt
Director (IES Cadre)
Dept. of Economic Affairs
North Block
New Delhi

Currently, Director
Cabinet Secretariat
Room No.23A, South East Wing
2nd Floor, Rashtrapati Bhavan
New Delhi

... Respondents

ORDER (In Circulation)

By Hon'ble Mrs. Meera Chhibber, Member (J)

Applicant has filed RA No. 134/2008 in CP No. 306/2008 in OA No. 1564/2004 with a prayer to rehear the C.P.

2. We have seen the RA filed by the applicant and find that he is merely trying to re-argue the whole case even though order dated 27.8.2008 passed in C.P. No. 306/2008 in OA No. 1564/2004 is an exhaustive order dealing with all the contentions raised by the applicant at that time. If applicant is not satisfied with the order passed by this

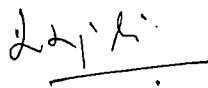




Tribunal, RA is not the remedy, therefore, we do not find any good ground to entertain this request of the applicant. At this juncture it would be relevant to refer to the judgment of the Hon'ble Supreme Court in the case of **Ajit Kumar Rath Vs. State of Orissa and Others** reported in 2000 AIR (SC) 0 85 wherein it was clearly held that a review cannot be claimed or asked for merely for a fresh hearing or arguments or correction of an erroneous view taken earlier. In the order passed in CP all the points have been mentioned as to why CP is not maintainable, therefore, this RA is dismissed in circulation. No order as to costs.



23/9/8
(Mrs. Meera Chhibber)
Member (J)



L.K.J.
(L.K. Joshi)
Vice Chairman (A)

Rakesh